

**FORM G**

**INVITATION FOR 2<sup>ND</sup> EXPRESSION OF INTEREST FOR SHREE AMBIKA IMPEX LIMITED OPERATING IN TRADING OF METALS AT NEW DELHI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Shree Ambika Impex Limited PAN: AAGCS3094K & CIN No. U51420DL1996PLC076268
2.	Address of the registered office	316 B.D. Chamber, 10/54 D.B. Gupta Road, Karol Bagh, Delhi- 110005
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Fixed assets are located at 316 B.D. Chamber, 10/54 D.B. Gupta Road, Karol Bagh, Central Delhi, Delhi- 110005 & Flat No. 101 Ambika Apartments, Sector-14 Rohini, New Delhi-110085.
5.	Installed capacity of main products/ services	Not Applicable. Its Trading Company
6.	Quantity and value of main products/ services sold in last financial year	Turnover of Rs. 10,47,70,000/- as on 31.03.2024 as per last Un- Audited Balance Sheet.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be obtained by the Prospective Resolution Applicants from <a href="mailto:cirp.sail@gmail.com">cirp.sail@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be obtained by the Prospective Resolution Applicants from <a href="mailto:cirp.sail@gmail.com">cirp.sail@gmail.com</a> .
10.	Last date for receipt of expression of interest	27.12.2024
11.	Date of issue of provisional list of prospective resolution applicants	30.12.2024
12.	Last date for submission of objections to provisional list	04.01.2025
13.	Date of issue of final list of prospective resolution applicants	06.01.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.01.2025
15.	Last date for submission of resolution plans	10.02. 2025. CIRP expiring on 19.01.2025, Extension applied for 90 days.
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.sail@gmail.com">cirp.sail@gmail.com</a>

RAM PHAL BHARDWAJ

IBBI Registration No. IBBI/ IPA-001/IP-P01308/2018-19/12053

Address: 310/25, Onkar Nagar- B, Tri-Nagar, Delhi- 110035

For Shree Ambika Impex Limited

Date: 12.12.2024

Place: Delhi

**Form No. INC-26**  
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]  
Advertisement to be published in the newspaper for change of registered office of the company from one state to another before the Central Government (Regional Director, Northern Region, New Delhi)

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**FORM G**  
**INVITATION FOR 2ND EXPRESSION OF INTEREST FOR SHREE AMBIKA IMPEX LIMITED OPERATING IN TRADING OF METALS AT NEW DELHI**  
(Under sub-section (1) of Section 13(2) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	Relevant Particulars
1.	Name of the corporate debtor along with PAN / CIN/ LLP No. <b>Shree Ambika Impex Limited</b> PAN: AAGS30294K & CIN No. U51420DL1909PLC076268
2.	Address of the registered office <b>316 B.D. Chamber, 10/54 D.B. Gupta Road, Karol Bagh, Delhi- 110005</b>
3.	URL of website <b>NA</b>
4.	Details of place where majority of fixed assets are located <b>Fixed assets are located at 316 B.D. Chamber, 10/54 D.B. Gupta Road, Karol Bagh, Central Delhi, Delhi- 110005 &amp; Flat No. 101 Ambika Apartments, Sector-14 Rohini, New Delhi-110085.</b>
5.	Installed capacity of main products/services <b>Not Applicable. Its Trading Company</b>
6.	Quantity and value of main products/ services sold in last financial year <b>Turnover of Rs. 10,47,70,000/- as on 31.03.2024 as per last Un- Audited Balance Sheet.</b>
7.	Number of employees/workmen <b>NIL</b>
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: <b>The same can be obtained by the Prospective Resolution Applicants from <a href="mailto:circ.sai@gmail.com">circ.sai@gmail.com</a></b>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: <b>The same can be obtained by the Prospective Resolution Applicants from <a href="mailto:circ.sai@gmail.com">circ.sai@gmail.com</a></b>
10.	Last date for receipt of expression of interest <b>27.12.2024</b>
11.	Date of issue of provisional list of prospective resolution applicants <b>30.12.2024</b>
12.	Last date for submission of objections to provisional list <b>04.01.2025</b>
13.	Date of issue of final list of prospective resolution applicants <b>06.01.2025</b>
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants <b>10.01.2025</b>
15.	Last date for submission of resolution plans <b>10.02.2025, CIRP expiring on 30.01.2025, Extension applied for 90 days.</b>
16.	Process email id to submit Expression of Interest <b><a href="mailto:circ.sai@gmail.com">circ.sai@gmail.com</a></b>

Date: 12.12.2024  
Place: Delhi

**RAM PHAL BHARDWAJ**  
IBBI Registration No. IBBI/ IPA-001/PA-010308/2018-19/12053  
Address: 310/25, Onkar Nagar, B, Tri-Nagar, Delhi- 110035  
For Shree Ambika Impex Limited

**South West Pinnacle**  
**SOUTH WEST PINNACLE EXPLORATION LIMITED**  
Regd & Corp Office: Ground Floor, Plot No.15, Sector-44, Gurugram-122003  
Phone: +91 124 4235400; CIN: L13203HR2006PLC049480  
Email: [investors@southwestpinnacle.com](mailto:investors@southwestpinnacle.com); Website: [www.southwestpinnacle.com](http://www.southwestpinnacle.com)

**NOTICE OF EXTRA-ORDINARY GENERAL MEETING AND INFORMATION REGARDING BOOK CLOSURE, RECORD DATE AND REMOTE E-VOTING**

The notice is hereby given that:

- The 01<sup>st</sup> Extra-ordinary General Meeting (EGM) of the company for the Financial year 2024-25 of the Members of M/s South West Pinnacle Exploration Limited ("the Company") will be held on **Thursday, 02<sup>nd</sup> January, 2025 at 03:00 P.M. (IST) via Video Conferencing ("VC") facility/Other Audio Visual Means ("OAVM")** Only to transact the Special Business, as set forth in the Notice of EGM.
- In accordance with the General Circulars issued by the Ministry of Corporate Affairs 14/2020 dated April 8, 2020, 20/2020 dated May 05, 2020, 10/2022 dated 28<sup>th</sup> December, 2022, 09/2023 dated 25<sup>th</sup> September, 2023 & 09/2024 dated 19<sup>th</sup> September, 2024 (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India ("SEBI Circular") dated 12<sup>th</sup> May, 2020, SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated 7<sup>th</sup> October, 2023 & SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133 dated October 03, 2024, since the EGM is being conducted through VC/OAVM, the Company has sent the Notice of the EGM along with the link to the on Wednesday 11<sup>th</sup> December, 2024 through electronic mode only, to those Members whose e-mail addresses are registered with the company or Registrar and Share Transfer Agent/Depositories.
- Additionally, Notice along with the Explanatory Statement of the EGM is available on the website of the Company at [www.southwestpinnacle.com](http://www.southwestpinnacle.com) and also the website of the National Stock Exchange and Bombay Stock Exchange on which the shares of the Company are listed i.e. [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com) respectively. A copy of the same is also available on the website of National Securities Depository Limited ("NSDL") at [www.evoting.nsdcl.com](http://www.evoting.nsdcl.com).
- In Compliance with Section 108 of the Companies Act 2013 read with Rule 20 of Companies (Management and Administration) Rules 2014 as amended from time to time, Secretarial Standard-2 issued by the Institute of Company Secretaries of India on General Meeting and Regulation 44 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, the Company is providing "remote e-voting" and "e-voting" facility to its Members before and during the EGM in respect of the Special Business as set forth in the Notice of EGM through electronic voting system of National Securities Depository Limited (NSDL). All the members are informed that:
  - The instruction for participating through VC/OAVM and process of remote e-voting before or during the EGM including the manner in which Members holding shares in physical form or who have not registered their e-mail address can cast their vote through e-voting, are provided as part of Notice of the Extra-Ordinary General Meeting.
  - The remote e-voting shall commence on Monday, December 30, 2024 at 9:00 AM IST.
  - The remote e-voting shall end on Wednesday, January 01, 2025 at 5:00 PM IST.
  - The cut-off date for determining the eligibility to vote by electronic means or at the EGM is Thursday, December 26, 2024.
  - Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of EGM and holding shares as of cut-off date i.e. December 26, 2024, may obtain the login ID and password by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote. A person who is not a member as on the Cut-off date should treat the Notice of EGM for information purpose only.
  - Members may note that: a) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the facility of e-voting system shall also be made available during the EGM; c) the members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again in the EGM; and d) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting before or during the EGM.

In case of any queries, you may refer the Frequently Asked Questions ("FAQs") for Shareholders and e-voting user manual for Shareholder available at the Downloads section of <https://www.evoting.nsdcl.com> or contact NSDL by email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in)

- Members who need assistance before or during the EGM, can contact NSDL on [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) / 022 - 48867000 or contact company at [investors@southwestpinnacle.com](mailto:investors@southwestpinnacle.com)

- Further the board of Directors of the Company has appointed Mr. Krishna Kumar Singh proprietor of M/s KKS and Associates, Company Secretaries for scrutinizing the remote e-voting process as well as voting during the EGM in fair and Transparent Manner. The result of remote e-voting and voting during the EGM shall be declared not later than 48 hours from the conclusion of the EGM. The declared results along with Scrutinizer's Report shall be place on the website of the Company at [www.southwestpinnacle.com](http://www.southwestpinnacle.com) and also the website of the National Stock Exchange and Bombay Stock Exchange on which the shares of the Company are listed i.e. [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com)

**Details regarding Book Closure & Record Date**

- Pursuant to Section 91 of the Act and Regulation 42 of the SEBI Regulations, the Register of Members and the Share Transfer books of the Company will remain closed from Friday, December 27, 2024 to Thursday, January 02, 2025 (both days inclusive) and fixed Thursday, December 26, 2024 as 'Record Date' for the purpose of EGM.
- For Permanent Registration of E-mail for Demat shareholders (as 100% shareholding of company in demat form). It is clarified that for permanent registration of e-mail address, the Members are requested to register their e-mail address, in respect of demat holdings with the respective Depository Participant (DP) by following the procedure prescribed by the Depository Participant. For Temporary Registration E-mail for Demat shareholders-The Members of the Company holding Equity Shares of the Company in Demat Form and who have not registered their e-mail addresses may temporarily get their e-mail addresses registered with Link Intime India Pvt Ltd by clicking the link <https://linkintime.com/in/forms/reg/submission-of-form-15g-15h.html> and follow the registration process as guided therein. The members are requested to provide details such as Name, DPID, Client ID/ PAN, mobile number and e-mail id and also upload the image of CML, PAN, Aadhar Card & Form ISR-1 in PDF or JPEG format (upto 1 MB). On submission of the shareholders details an OTP will be received by the shareholder which needs to be entered in the link for verification.
- Members are requested to carefully read all the Notes set out in the Notice of the EGM and in particular, instructions for joining EGM, manner of casting vote through remote e-voting or voting at the EGM.

By order of the Board  
**SOUTH WEST PINNACLE EXPLORATION LIMITED**  
Sd/-  
**VIKAS JAIN**  
CHAIRMAN & MANAGING DIRECTOR  
Place: GURUGRAM  
Date: December 11, 2024  
DIN: 00049217

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**"IMPORTANT"**  
Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

For and on behalf of  
Akhand Investments Private Limited  
Sd/-  
(Upendra Kumar Gupta)  
Director  
Place: New Delhi DIN: 00088669  
Date: 10th December, 2024

**RSETI** **कॅनरा बैंक** **Canara Bank** **JOB ANNOUNCEMENT**  
Rural Self Employment Training Institute, Hapur (Uttar Pradesh)

Canara Bank Rural Self Employment Training Institute (CBRSETI) Hapur invites Applications for the following Post on Contract Basis. Candidates in the age group of 22 to 45 years are eligible to apply. Applicants should have fluency in both spoken & written English language and local (Hindi) language. Applicants possessing good communication skills are preferred. Eligible candidates should be called for written test, skill test and interview. The eligibility conditions prescribed are as follows:-

Sl. No.	Name of the Post	No. of Post	Salary	Educational Ability	Computer Knowledge
1.	Office Assistant	01	20,000/- + Mobile Charge + Conveyance Charge	Graduate in any of the Recognized University.	Proficiency in MS Office (word & excel) and Internet. Fluency in both English & Local Language typing is compulsory. Applicant should have basic knowledge of accounting.
2.	Watchman cum Gardener	01	12,000/- + Mobile Charge + Conveyance Charge	7th Pass	Should have experience in agriculture/ Gardening.

Note-01: Willing candidates should send their Biodata (Including photocopy of all documents with latest Photograph) mentioned with the name of Post for which want to apply by registered post address to Director Canara Bank RSETI, Near DGS School Bachlota Road Babugarh, Hapur - 245201 on or before 26.12.2024.  
02. Initial Appointment will be engaged as contract basis for 3 years and renewable for further period depending on requirement and satisfactory services.  
03. For more information you can contact on 9811233048.

Director

**CAN FIN HOMES LTD**  
C-18, Param Plaza, RDC Ghaziabad, 201001, Contact: 0121-4086097, 7625079135  
ghaziabad@canfinhomes.com, CIN: L5110KA1987PLC008699

**DEMAND NOTICE**  
of Financial Assets and Enforcement of Security Interest Act, 2002, (No. of 2002) To,

- Mr. Vijay Singh Cheema S/o Mr. Ram Sawroop Singh (Borrower)  
Plot of Khet No. 99, Khata No. 215, Surajpur, Dabri, Gautam Buddha Nagar, U.P. 201306.
- Ms. Adesh W/o Mr. Vijay Singh (Co-Borrower)  
Plot of Khet No. 99, Khata No. 215, Surajpur, Dabri, Gautam Buddha Nagar, U.P. 201306.
- Mr. Krishan Kumar Sirohi S/o Munna Singh (Guarantor)  
Karim Nagar Banbol, Bulandshahr, Uttar Pradesh 203001.

No. 1 & 2 have availed a housing loan from our branch against the security of mortgage of the following assets belonging to No. 1 An amount of Rs. 22,15,338/- (Rs. Twenty Two Lakhs Fifteen Thousand Three Hundred Thirty Eight Only) is due from you, to Can Fin Homes Ltd. as on 03.12.2024 together with future interest at the contracted rate.

**Details of the mortgaged asset**  
Plot of Khet No. 99, Khata No. 215, Surajpur, Dabri, Gautam Buddha Nagar, Uttar Pradesh - 201306, Bounded on the East: Other Plot, West: 15 Feet wide Road, North: Other Plot, South: Other Plot.

Registered demand notice was sent to you under Section 13(2) of the SARFAESI Act, 2002, but the same was returned unobserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrower/s as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on 29.11.2024 as the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest therein from 03.12.2024 within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 11.12.2024 Place: Ghaziabad Sd/- Authorized Officer, Can Fin Homes Ltd.

**Form No. 5**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
600/1 University Road, Near Hanuman Setu Mandir Lucknow- 226 007  
(Area of Jurisdiction - Part of Uttar Pradesh)  
Summons for filing Reply & Appearance by Publication  
O. A. No. 653/2023 Date: 04.12.2024  
(Summons to Defendant Under Section 19(3), of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993)

**UCO BANK** ..... Applicant  
Branch Office - Kala Aam, Opposite Vishal Cinema Bulandshahr (U.P.) - 203001 (UCBA0000332)

**VERSUS**

**MR. BHARAT CHANDRA AGRAWAL & MRS. MEENU AGARWAL** ..... Defendants

- MR. BHARAT CHANDRA AGRAWAL**  
S/o Mr. Naresh Chandra Agrawal  
R/o MIG 666, Awasth Vikas Colony,  
D.M. Road, Bulandshahr (U.P.)-203001  
2<sup>nd</sup> Address: House No. 798 (new) Near Kali Mata Mandir, Devipura - I, Pargana Baran, Distt. Bulandshahr (U.P.)-203001
- MRS. MEENU AGRAWAL**  
W/o Mr. Bharat Chand Agrawal  
R/o MIG 666, Awasth Vikas Colony,  
D.M. Road, Bulandshahr (U.P.)-203001  
2<sup>nd</sup> Address: House No. 798 (new) Near Kali Mata Mandir, Devipura - I, Pargana Baran, Distt. Bulandshahr (U.P.)-203001

In the above noted Application, you are required to file reply in Paper Book form in Two sets alongwith documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the Applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 14/04/2025 at 10.30 A.M. failing which the application shall be heard and decided in your absence.

Registrar,  
Debts Recovery Tribunal, Lucknow

**CFM ASSET RECONSTRUCTION PRIVATE LIMITED (CFM-ARC)** **CFMR**  
REGISTERED OFFICE: A/3, 5th Floor, Safal Profitaire, Near Prahlad Nagar Garden, Ahmedabad-380015.  
CORPORATE OFFICE: 1st Floor, Wakefield House, Spott Road, Ballard Estate, Mumbai - 400038.

**FORM B**  
(See Rule 7(1))  
**FORM OF DEMAND NOTICE**  
[Under rule 7(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Rules, 2019]

To,

- Pramod Gupta (Guarantor), B-189, Yojana Vihar East, Delhi - 110092, 2) Ashok Gupta (Guarantor of Ajnara Realtech Pvt. Ltd.), B-189, Yojana Vihar East, Delhi - 110092, 2) Vinod Gupta (Guarantor of Ajnara Realtech Pvt. Ltd.), B-189, Yojana Vihar East, Delhi - 110092

From:  
**CFM Asset Reconstruction Private Limited**, having its registered office at Block no. A/1003, West Gate, Near YMCA CLUB, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad - 380 015 And Corporate office at WAKEFIELD HOUSE SP ROTT ROAD, Mumbai, Maharashtra, India, 400038  
Subject: Demand notice in respect of unpaid debt in default due from 05-05-2023 under Sir.

- This letter is a demand notice of unpaid debt in default due from Ajnara Realtech Limited
- Please find particulars of the unpaid debt in default below:

PARTICULARS OF DEBT	
1. Total outstanding debt (including any interest or penalties)	Rs. 1477973167/- as on 03.10.2024
2. Amount of debt in default	Rs. 1477973167/- as on 03.10.2024
3. Date when the debt was due	05-05-2023 (date of issuance of demand notice u/s 13(2) of SARFAESI Act by CFM)
4. Date when the default occurred	04-07-2023 (Post 60 days completion of issuance of demand notice u/s 13(2) of SARFAESI Act without any repayment of dues by the Borrower)
5. Nature of the debt	Term Loan Facility
6. Secured debt including particulars of security held, the date of its creation, its estimated value as per the creditor (as applicable), and details of securities	NA (No security was executed by any Personal Guarantor)
7. Unsecured debt (as applicable)	NIL
8. Details of retention of title arrangements (if any) in respect of goods to which the debt refers (attach a copy)	N.A.
9. Particulars of an order of a court, tribunal or arbitral panel adjudicating on the default, if any (attach a copy of the order)	NCLT order for admission of Ajnara Realtech Ltd. dated 15.04.2024. NCLAT order for stay on CIRP of Ajnara Realtech Ltd. dated 03.05.2024
10. Record of default with the information utility, if any (attach a copy)	Copy of CIBIL
11. Details of succession certificate, or probate of a WILL, or letter of administration, or court decree (as may be applicable), under the Indian Succession Act, 1925 (10 of 1925) (attach a copy)	N.A.
12. Provision of law, contract or other document under which debt has become due (attach a copy)	Copy of letter of Continuing Guarantee dated 13.07.2017 and 25.09.2018.
13. A statement of bank account where deposits are made or credits received normally by the creditor in respect of the debt of the corporate debtor, from the date on which the debt was incurred	Statement of Account
14. List of documents attached to this notice in order to prove the existence of debt and the amount in default	1. Copy of order dated 15.04.2024 passed by Hon'ble NCLT order for admission of Ajnara Realtech Ltd. 2. Copy of order dated 03.05.2024 passed by Hon'ble NCLT for stay on CIRP of Ajnara Realtech Ltd. 3. Copy of letter of continuing guarantee dated 13.07.2017 4. Term Loan Agreement dated 17.07.2017. 5. Copy of letter of continuing guarantee dated 25.09.2018. 6. Copy of Term Loan Agreement dated 25.09.2018. 7. Copy of certified statement of accounts maintained by the Original Lender. 8. Copy of Assignment Agreement dated 25.11.2022 executed between Indian Bank & CFM Asset Reconstruction Pvt. Ltd.

3. If you believe that the debt has been repaid before the receipt of this notice, please demonstrate such repayment by sending to us, within fourteen days of receipt of this notice, the following: (a) an attested copy of the record of electronic transfer of the unpaid amount from the bank account of the guarantor; or (b) evidence of encashment of cheque for the unpaid amount issued by the guarantor; or (c) an attested copy of any record that CFM Asset Reconstruction Pvt.Ltd has received the payment.

4. The undersigned request you to unconditionally pay the unpaid debt in default in full within fourteen days from the receipt of this letter failing which insolvency resolution process, under the Code, shall be initiated against you.

Date: 12.12.2024  
Place: Delhi Sd/- Authorized Officer  
CFM Asset Reconstruction Private Limited.

**SATYA Micro Housing Finance Private Ltd** Regd. Office: 519, 5th Floor, DLF Prime Tower, Okhla Industrial Area, Phase - 1, New Delhi - 110020  
Corporate Office: 7th Floor, Prius Heights, Sector 125, Noida - 201303

**DEMAND NOTICE**  
**NOTICE UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002**

NOTICE is hereby given that the following borrower/s who have availed from SATYA MICRO Housing Finance Private Limited (SMHFPL) have failed to pay Equated Monthly Installments (EMIs) of their loan to SMHFPL and that their loan account has been classified as Non-performing Asset as per the guidelines issued by National Housing Bank. The borrower/s who have provided security of the immovable properties to SMHFPL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrower/s to SMHFPL as on date are also indicated here below. The borrower/s as well as the public in general are hereby informed that the undersigned being the Authorized Officer of SMHFPL, the secured creditor has initiated action against the following borrower(s) under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (4) of Section 13 of SARFAESI Act, including power to take possession of the property/ies and sell the same. The public in general is advised not to deal with property/ies described here below.

Sl. No.	Name of the Borrower(s)/ Co-Borrower (s) / Loan A/c No. / Branch	Demand Notice Date & Amount	Description of secured assets(s) (Immovable property/ies)
1.	HLNLAPAGR0000615/ Branch : Agra <b>1. REKHA SINGH, 2. SHIV RATAN SINGH</b> ADD1: JAGDMOHA INTER COLLEGE KE PASS TEDI BAGIYA AGRA UTTAR PRADESH INDIA 282006 ADD2: PLOT NO 71 TEDI BAGIYA TEHSIL ETMADPUR AGRA UTTAR PRADESH 282006	29-11-2024 & ₹ 4,16,164/-	All that part and parcel of the property bearing Property Address:- Plot / House/ Flat situated at PLOT No 71 Tedi Bagiya Tehsil Etmadpur Agra Uttar Pradesh 282006
2.	HLNHFLJAU0001403/ Branch : Jaunpur <b>1. REKHA, 2. JITENDRA, 3. ANGUI, 4. KHUSHENDRAPAL</b> ADD1: SALEM PUR KAJIASTH DISTRICT BULANDSHAHAR P.O BULANDSHAHAR UTTAR PRADESH INDIA 203205 ADD2: SALEM PUR KAJIASTH BULANDSHAHAR P.O SIKANDRABAD BULANDSHAHAR UTTAR PRADESH INDIA 203205 ADD3: VILLAGE SALEM PUR KAYASTH SALEM PUR KAYASTH BULANDSHAHAR UTTAR PRADESH 203202	29-11-2024 & ₹ 5,29,197/-	All that part and parcel of the property bearing Property Address:- Plot / House/ Flat - situated at Village Salempur Kayasth Salempur Kayasth Bulandshahr Uttar Pradesh 203202

Place: UTTAR PRADESH  
Date: 12.12.2024 Sd/- Authorised Officer,  
SATYA MICRO Housing Finance Private Limited

**INDIAN OVERSEAS BANK**  
Chandausi Branch  
2, Saket Colony, Munsif Road, Chandausi-244412

**SYMBOLIC POSSESSION NOTICE (For Immovable property) (Rule 8(1))**

Whereas the undersigned being the Authorised Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated as mentioned below, calling upon the Borrower / Mortgagee / Guarantor to repay the amount mentioned in the notice with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notices.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on date mentioned below.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Overseas Bank, for an amount mentioned in the notice with interest thereon at contractual rates and rests as agreed, and other charges, from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession as mentioned is payable with further interest at contractual rates and rests, charges etc, till date of payment.

The Borrower's and Mortgagee's attention is invited to provisions of Sub-section (8) of the section 13 of the Act, in respect of time available to them, to redeem the secured assets

Sl. No.	Name of Borrower/ Mortgagee & Guarantor with Address	Description of Property	Date of Demand Notice	Date of Possession	Amount as per Demand Notice	Amount as per Possession Notice
1.	<b>Mr. PREM SHANKAR S/o Mr. JAGDISH, Ganesh Colony, Chandausi, Distt Sambhal, Uttar Pradesh, Pin: 244412</b>	All that part and parcel of the property in the name of Mrs. Amlesh W/o Shri Prem Shankar situated at Gate No 803,806,804,795 Mohalla Kaithal Gate, Chandausi, Distt Sambhal, Uttar Pradesh, Pin: 244412, within the registration sub-district Chandausi and District Sambhal. The total Area of the Land as per sale deed is 70.77 sqmt bounded by: On the North by house of Smt Tarawati, On the South by Plot Of Nanhey, On the East by Rasta 20 ft wide. On the West by house of Smt Tarawati	21.08.2021	06.12.2024	Rs. 7,51,608.87 as on 21.08.2021 + further interest & other charges	Rs. 7,51,608.87 as on 06.12.2024 + further interest & other charges
2.	<b>Mr. Shambhu Saran S/o Prem Raj, Mithama Bishahul, Distt Budaul, Uttar Pradesh, Pin: 202520</b>	All that part and parcel of the property in the name of Mrs. Mamta W/O Shambhu Saran situated at Gata No 393 Mohalla Maulagarh Ambeypuram Chandausi, Distt Sambhal, Uttar Pradesh, Pin: 244412, within the registration sub-district Chandausi and District Sambhal. The total Area of the Land as per sale deed is 46.44 sqmt bounded by: On the North by plot of Sh. Rajeev yadav, On the South by Rasta 12 ft, On the East by plot Smt Reshamwati, On the West by plot Suseeha	01.10.2024	07.12.2024	Rs. 13,74,414.09 as on 01.10.2024 + further int. & other charges	Rs. 13,95,107.09 as on 07.12.2024 + further interest & other charges

Date: 11.12.2024 Authorised Officer

**YES BANK LIMITED**  
Regd. & Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055  
CIN: L65190MH2003PLC143249, E-mail: [communications@yesbank.in](mailto:communications@yesbank.in), Website: [www.yesbank.in](http://www.yesbank.in)

**POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)**

The undersigned being the Authorized Officer of YES Bank Ltd. under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the respective borrowers mentioned hereunder to repay the amounts mentioned in the respective notices U/s. 13(2) of the said Act within a period of 60 days.

The respective borrowers having failed to repay the said amounts, notice is hereby given to the borrowers and public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 9 of the said Rules.

The respective borrowers in particular and public in general are hereby cautioned not to deal with the said properties and any dealing with these properties will be subject to the charge of the YES Bank Ltd. for the respective amount mentioned herein below along with interest thereon at contracted rate.

Sl. No.	Name of Borrower	Description of Secured Asset	Notice Amount (Rs.)	Date of notice of Possession
1.	M/s Chandan Lal Manohar Lal (Borrower)	Commercial Shop area measuring 40 Sqr Yrd in Ward No. 05, M.C Lal Dora situated at Haily Mandi Tehsil Pataudi and District Gurgaon Haryana, sale deed dated 30.01.2014 as document No. 3649 in favour of Ms. Darshana Devi, Boundaries: East: Nagar Patika Chauk, West: House of Om Prakash, South: Shop of Heera Lal Ram kumar, North: Shop of Om Prakash Property Bearing No. 37 A, Ward No. 6 in M.C Lal Dora, area Measuring 128.41 Sqr Yrds Situated at Hailya Mandi Tehsil Patodi district Gurgaon, Haryana-122503 sale deed dated 27.11.2013 as document no. 2920 in favor of Sh. Manohar Lal Kumar (Guarantor & Mortgagee)	Rs. 2,11,79,446.70/- (Rupees Two Crore Eleven Lakh Seventy-Nine Thousand Four Hundred Forty Six and Paise Sixty Only) due as on 08.09.2024	12-09-2024 09-12-2024
2.	Mr. Manohar Lal (Guarantor & Mortgagee)	Property Bearing No. 37 A, Ward No. 6 in M.C Lal Dora, area Measuring 128.41 Sqr Yrds Situated at Hailya Mandi Tehsil Patodi district Gurgaon, Haryana-122503 sale deed dated 27.11.2013 as document no. 2920 in favor of Sh. Manohar Lal Kumar (Guarantor & Mortgagee)	Rs. 36,46,000/- (Rupees Thirty Six Lakh Forty Eight Thousand Only)	
3.	Mr. Manoj Kumar (Guarantor & Mortgagee)	Property Bearing No. 37 B, Ward No. 6 in M.C Lal Dora, area Measuring 173 S		

